

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.104
New IA/3230/ND/2024 in
IB/699/ND/2019

IN THE MATTER OF:

Punjab National Bank	...	Applicant
Versus		
M/s Dhir Global Industria Pvt Ltd	...	Respondent

Under Section 7 (IBC) Code, 2016

Order delivered on 01.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak,
Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3230/ND/2024:-

This is an application under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016. Issue notice to MCA and ROC returnable by **15.07.2024.**

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)